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[29 APRIL 1969]

SHRI BHUPESH GUPTA: I also support that.

THE DEPUTY CHAIRMAN: I will look into it, and of course what is unparliamentary cannot stand but if it has been in the heat of the moment when somebody said something, let us not be very sensitive over it. In the House of Commons hardly anything is ever expunged. Nevertheless we have the practice of expunging unparliamentary expressions and therefore I will very carefully look into it.

SHRI BHUPESH GUPTA: On a point of order; whatever you consider, according to the Rules, unparliamentary should be expunged; nothing else should be expunged.

THE DEPUTY CHAIRMAN: Now I am coming back to the Calling-Attention matter, but this cannot make a precedent for future, I should like to make it clear, it is always finished before the lunch break. Now I take it up again. The Minister of State for Home Affairs is here and we shall go on with it for another ten or fifteen minutes only.

REFERENCE TO ARREST OF TWO MEMBERS OF **PARLIAMENT** NEAR PARLIAMENT HOUSE

SHRI A. P. CHATTERJEE (West Bengal): May I mention one matter before you, Madam? It is a very serious matter in my submission. Two Members belonging to my Party, the two Members, Mr. Jyotirmoy Basu and Mr. Pattlam Gopalan, of the Lok Sabha, they were leading a deputation or delegation of the Socialist Youth Federation of Kerala and they had come to the gates of Parliament House, and at that time of them were arrested—it is reported to have happened about an hour ago. Of them, Madam, Mr. Jyotirmoy Basu was also hurt in a scuffle that was caused by the police obstruction to that peaceful deputation that was coming, and it is reported that his watch has been broken also. I am asking the Home Minister; of course

the Home Minister is no but the Minister of State is here and I am asking him to make an inquiry into the matter and find out why such an assult on two hon. Members of Parliament took place and why they were arrested.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC **IMPORTANCE**

RECENT DEVELOPMENTS IN TELENGANA -contd.

श्री राजनारायण: माननीया, मेरा प्वाइंट ग्रार्डर ग्राफ है । भ्रापने मुझको कहा था।

उपसभापति : श्रापको एक मिनट में कहना पडेगा। Be very brief and specific. JS -0

श्री राजनारायण: एक मिनट की बात नहीं। मेरा प्वाइंट स्नाफ स्राईर, माननीया. यह है कि क्या संविधान के विरुद्ध, संविधान के बाहर, यहां किसी को काम करने का हक है। चेयर को यह हक है कि भ्रगर कोई किसी बात को रिपीट करे तो चेयर कहे कि स्राप बैठ जाइये ग्रौर वह बैठ जायगा ग्रौर ग्रगर वह नहीं वैठेगा तो चेयर यह कह सकता है स्रौर एक दूसरा पनिशमेंट दे सकता है कि **ग्रब यह रिकार्ड में नहीं जायगा। जब** हम बोल रहे थे तो मुझे ऐसा याद है कि चेयर की स्रोर से कहा गया कि ये कुछ चीजें रिकार्ड में नहीं जायेंगी जो कि हम्रा है। तो उसके बाद फिर हमारे लिये क्या रह गया। जब हमारा कोई कहना यहां रिकार्ड नहीं होगा तो एक पनिशमेंट हमको मिल गया।...

THE DEPUTY CHAIRMAN: Have you finished now? I wanted you to be brief.

श्री राजनारायण : ...फिर इसके बाद हमको बोलने से कोई रोक नहीं सकता। इसलिए मैं इन दि पजेशन श्राफ दि हाउस में हूं ग्रीर मैं ग्रपनी बात कहुंगा चाहे वह रिकार्ड में हो चाहे वह रिकार्ड में न हो। मैं कहना चाहता हुं कि हम चलेंगे तो कायदे से, हम चलेंगे तो नियम से

Calling Attention

THE DEPUTY CHAIRMAN: That will do.

SHRI JAISUKHALAL HATHI: This is no point of order. What is he talking on?

·- v: श्री राजनारायण: ग्राप क्यों उठते है। जब चेयर खड़ा होता है तो मैं **बैठ जा**ता हूं। मेरा प्वाइंट ग्राफ ग्रार्डर है लेकिन म्राप म्रपनी बात कहना चाहते हैं तो उसको सुनने के लिये हम बैठते हैं, हम म्रापके लिये ईल्ड करते है।

SHRI JAISUKHLAL HATHI: I only request you to consider that the matter has been over. There is no point of order in what he is saying. He is trying to continue again the old story.

SHRI RAJNARAJN: No. no.

SHRI JAISUKHLAL HATHI: We have already wasted so much time. Shall we go on talking like this?

SHRI RAJNARAIN: Just hear me kindly. - ´ • · i≱

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you have already taken sufficient time.

श्री राजनारायण : मै ग्रापसे, माननीया, श्रदब से निवेदन कर रहा हं। मिनट की बात नहीं, हम निवेदन कर रहे हैं कि हमसे जबरदस्ती न की जाय, हम कायदे कानून से चलना चाहते हैं, जब चेयर खड़ा होता है तब हम बैठ

जाते हैं, लेकिन हर ग्रवसर पर हमको दबाना चाहें यह समझ कर कि हम कमजोर है तो हम वहां दबने से इंकार करते हैं। ग्रब मैं खड़ा रहंगा। ग्रब मैं डिक्लेयर करता हं कि ग्रव मैं खड़ा रहंगा। जब चेयर ने रूलिंग दे दी ग्रौर एक पनिशमेट मिल जाय तो ग्रब पनिशमेट नहीं दे सकती हैं कि हम बैठ जायें।

उपसभापति : ग्राप बैठ जाइये । That will do now.

श्री राजनारायण : क्यों ! यह कोई पालियामैंटरी प्रैक्टिस है, जब चाहे चेयर कह दे कि रिकार्ड होगा या नही होगा। कोई ग्रनपालियामैटरी चीज हो उसके लिये कह सकती हैं कि वह एक्स-पंज हो जाय, वह नहीं रहे।

श्री शीलभद्र याजी (बिहार): एक मिनट के लिये ही तो बोलने को कहा

श्री राजनारायण: उस वक्त केवल एक ही सवाल को हमको नहीं कहने दिया गया कि स्टेट्टरी गारेंटी सरकार की भ्रोर से क्या है...।

श्री ओम मेहता (जम्मू ग्रीर काश्मीर): राजनारायण जी, ग्रब ग्राप बैठिये।

(बिहार): श्री अनन्त प्रसाव शर्मा बैठ जाइये, राजनारायण जी।

श्री राजनार।यण :... जिस तरह से तेलंगाना में 15 ग्रादमियों की जान ली गई, जिस तरह से वहां के लोगों को घसीटा जा रहा है ! . . .

उपसभापति: ग्राप बैठ जाइए।

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श्री राजन(रायण: ... हमको चेयर ज्यादा से ज्यादा यही पनिश कर सकता है कि इसको निकाला जाय, इससे ज्यादा तो नही हो सकता। मैं तैयार हं। ग्रगर शीलभद्र यही चाहते हैं कि मार्शल हमको खींच कर निकाले तो स्राई ऐम रेडी।

श्री शीलभद्र याजी: बार-बार वही चीज। बैठ जाग्रो।

श्री राजनारायण : बदतमीजी क्यों करते बार-बार कहते हो। क्या हम कोई बच्चे हैं? देखिये, बद्तमीजी का जवाब मैं जानता हूं । हर्गिज नहीं बैंठुंगा । Let there be a Motion from the Leader of the House. सदन के नेता को एक मोशन लाने दें।

THE DEPUTY CHAIRMAN: You cannot invite the motion. Please take your seat. You have been on a point of order and you now sit down. You cannot invite the motion in this way.

श्रीराजनारायण: मेरा प्वाइंट ग्राफ म्रार्डर है। जरा हमारे प्वाइंट ग्राफ श्रार्डर का जवाब दें। एक श्रादमी को एक चीज़ के लिए दो सजा नही हो सकती। या तो हमारी जितनी बात थी वह सारी बातें रिकार्ड हों ग्रौर इस-में यह भी जोड़ा जाय कि क्या स्टैट्टरी गारेंटी है, क्या कांस्टीट्यूशनल गारेंटी है कि रीजनल कमेटी की सारी बातें मान्य होंगी। एक बात मैं कह रहा था ग्रौर उसके लिये चेयर ने कह दिया कि रिकार्ड में न आये। कैसे कह दिया!

उपसभापति : भ्रब भ्राप बैठ जाइये।

श्रीराजनारायण: मैं ग्रापके साधु भ्रादेश को मानने के लिए तैयार हं मगर हमको धमकी न दी जाय।

THE DEPUTY CHAIRMAN There is no point of order. The Chai^r has the responsibility and the duty to direct the proceedings all through the day and therefore the Chair directs...

राजनारायण: मैं चेयर की हू । No. I object. (Interruptions) ruling of the Chair can always be challenged.

THE DEPUTY CHAIRMAN: During the time a Calling-Attention matter goes on, the Chair has to direct the discussion very cautiously because there are so many Members who ask for clarifications, and so one or two Members cannot monopolise all the same. At the most we can go up to twenty, thirty or forty minutes and we must finish. Now if out of that maximum time a large chunk is taken by just a few Members, it defeats the purpose of calling attention to matters of urgent public importance. Therefore, I feel that whatever I suggested or directed this morning, there was nothing wrong in it, and I said that nothing would go on record from a certain point of time onwards. Secondly I said that now I am passing on. Before the lunch adjournment Mr. Rajnarain had taken sufficient time, fifteen or twenty minutes, and now also you just cannot go

Now I call on Mr. Yadav. Since he is not here I call on Mr. Barbora. Mr. Barbora, please be very brief. Let us finish it in the next ten minutes.

श्री जी० बरबोरा (ग्रासाम): क्या तेलंगाना इलाके के नेताग्रों के साथ कुछ वर्षों पहले म्रान्ध्र प्रदेश की कांग्रेस सरकार के नेताग्रों की सख्ती हुई थी ग्रौर कूछ ग्राक्वासनों के बारे में सरकार की स्रोर से सख्ती हुई, उसके बारे में ग्रगर श्राज तेलंगाना के लोग ऐसा सोचते हैं कि उस सख्ती को ग्रमल में लाया गया तो क्या सरकार म्रान्ध्र प्रदेश के

[RAJYA SABHA]

[क्षी०जी० बरबोरा]

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मुख्य मंत्री श्री ब्रह्मानन्द रेड्डी को उसके लिये जिम्मेदारी नहीं समझती है श्रीर ग्रगर समझती है तो उनको इस्तीफा देने के लिये कोई परामर्श सरकार देती है कि नहीं ?

1: F:

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शक्ल) : उपसभापति जी, इस में कोई एक व्यक्ति की जिम्मेदारी का सवाल नहीं है। यह तो काफी दिनों से मामला चलता ग्राया है ग्रौर इसमें कई ऐसी जटिलताएं पैदा हो गई है जिसके कारण ऐसी परिस्थिति पैदा हुई ग्रीर जो मुख्य वक्तव्य यहां गृह मंत्री जी ने किया था उसमें बाताया गया है कि उन जटिलता-भ्रों को सूलझाने के लिये क्या-क्या कार्यवाही की जा रही है।

जहां तक मुख्य मंत्री जी का सवाल है इसके बारे में जाराभी शक नहीं है उनके मन में कि इस चीज को सुलझा कर तेलंगाना क्षेत्र के लिये के पूर्ण रूप से न्याय करने की भावना दिखलाई जाय। इसलिये हम समझते हैं कि जैसे ही यह जो कार्यवाही की कई है, यह कार्यवाही पूरी हो जिससे किसी तरह की शिकायत का मौका वहा की जनता को नही मिलेगा भ्रीर वहां की स्थिति शांत हो जायेगी।

श्री राजनार यण : मैडम्, हमारे सवालों का जवाब तो नहीं हुग्रा। हमारे बोल चुकने के बाद न घर मंत्री बोले न मिनिस्टर भ्राफ स्टेट बोले। हमारे सवा-लों का जवाब उन्होंने दिया ही नहीं।

THE DEPUTY CHAIRMAN: Mr. Parthasarathy.

SHRI AKBAR ALI KHAN Madam, after Mr. Rajnarain's question the House adjourned. No reply was given to him.

THE DEPUTY CHAIRMAN: If Mr. Rajnarain has sought any specific clarification I think the Home Minister would have got up and replied. Now I call Mr. Parthasarathy.

श्री राजनारायण : मैडम, मैं इस तरह से जो हो रहा है...

उपसभापति: ग्राप क्या चाहते हैं?

श्री राजनारायण: मैं अपने सवाल फिर से दोहराऊंगा। मैं पूछा था कि क्या 4 जगहों, सदाशिव पेंट, सिकन्दरा-बाद, चेरियल ग्रौर वारंगल में गोली चली जिसमें 15 श्रादमी मरे। मैंने सवाल पूछा था जिसका जवाब नहीं मिला। हमने पूछा था प्रेसीडेन्ट की घोषणा के अनुसार जो रीजनल कमेटी बनी, जिसने कहा 100 करोड़ रु० से ज्यादा रुपया तेलंगाना में खर्च उसके बारे में जवाब नहीं श्राया। पूछा था स्टेटुदरी गारन्टी म्राज तक जो सरकार कहती रही है उसको पूरा करने के लिये संवैधानिक श्रौर स्टेट्टरी कार्यवाही हुई है कि नहीं हुई है ग्रीर नहीं हुई है तो कब होगी ग्रीर क्या होगी?

THE DEPUTY CHAIRMAN: How briefly Mr. Rajnarain has put this questions. If he only follows this practice the Minister will always answer him to the point. I am really happy at the way he has put the question and I hope he will follow this practice for all the calling attention notices.

SHRI AKBAR ALI KHAN: We all join you in hoping that Mr. Rajnarain shall be brief as he was just now.

THE DEPUTY CHAIRMAN :Yes; the Minister may answer his question now.

SHRI VIDYA CHARAN SHUKLA: What was the question? I did not catch him properly.

श्री राजनारायण ं मैंने कहा चार जगहों पर गोली चली, सदाशिव पेट में,

सिकन्दराबाद मे, चेरियल में श्रौर वारंगल में जिसमे 15 श्रादमी मरे। क्या यह सत्य है? ग्रगर 15 ग्रादमी मरे तो उनके लिये मुग्रावजा देने की क्या स्थिति है ? उसके लिये जुडीशियल इन्क्वायरी श्रब तक क्यों नही बैठाई गई ग्रौर क्यों नही उसके लिये कार्यवाही हुई? दूसरी बात, सं० सो० पा० के कार्यालय में पुलिस ने बलपूर्वक प्रवेश किया कि नहीं ग्रीर सं० सो० पा० के नेता श्री बद्री विशाल को बलपूर्वक ले गई ग्रौर उनको झुटे मुकदमें में फंसाया, क्या सरकार को इस बात की जानकारी है? तीसरी क्या एक पत्नकार, जो गिरफ्तार ैं किया गया, इस बुनियाद पर कि वह 'मंत्रियों के बयानात को टेप रिकार्ड करके मंत्रियों को चारों तरफ बदनाम करता है, वह सही है? चौथी बात, तेलंगाना क्षेत्रीय समिति की रपटों में यह भी बात म्राई है कि 100 करोड रु० से ग्रधिक तेलंगाना के लिये रकम श्राती है, जिसके बारे में एक जेन्ट्लमेन्स अग्रीमेन्ट था श्रौर रीजनल कमेटी के मुताबिक तेलंगाना की जनता पर खर्च किया जाना था लेकिन वह तेलंगाना की जनता पर खर्च न करके दूसरे लोगों पर खर्च कर दिया गया। ग्रगर यह सत्य है तो रीजनल कमेटी की रिकमन्डेशन्स ग्रौर मांगों को जो ब्रह्मानन्द रेड्डी सरकार ने नहीं माना, उसके लिये ब्रह्मानन्द रेड्डी की सरकार को क्या सज़ा दी गई है?

Calling Attention

श्री विद्या चरण शुक्ल : माननीय सदस्य के जो प्रथम 3 प्रश्न हैं उनके बारे में मैं विस्तृत विवरण इकट्ठा करके सभापटल पर रख दुगा जिससे माननीय सदस्य को उसके बारे में संतोष हो जायेगा।

जहा तक चौथे प्रश्न का सवाल है कि 100 करोड रुपये का सर्पलस था या नहीं, तो उसके बारे में ग्रब तक यह ृतय नहीं है कि कितना सर्पलस है जो

तेलंगाना रीजन को रिलेट किया सकता है। इस संबंध में कितना तेलं-गाना को रिलेट किया जा सकता है श्रोर कितना नही किया जा सकता है, जब यह तय हो जायेगा, तो उसके म्रनुसार कार्यवाही की जायेगी।

to a matter of urgent

public importance

श्री राजनारायण: यह तो मेन चीज है। कांस्टीट्यूशनल गारन्टी क्या है, स्टेट्युटरी गारन्टी क्या है ? (Interruption.)

THE DEPUTY CHAIRMAN There must be some finality somewhere We cannot go on like this. No more. Now Mr. Parthasarathy.

SHRI R. T. PARTHASARATHY: I would like to have two clarifications. Firstly with reference to the statement made by the hon. Home Minister I would like to know whether in the public services in Andhra Pradesh-which was the pivotal point for the agitation in the Secretaries cadre, in the IAS cadre and up to the Superintendent's level Telangana people were overrepresented in Andhra Pradesh. I would like to have a clarification on this point so that it would set at rest the controversy as to whether there was any basis for the agitation on this score.

The second point is I want to be assured that the Government would at no time yield to the pressure tactics of anyone as a result of which they would agree at any time in the future for the carving out of a Telengana State from Andhra Pradesh.

SHRI VIDYA CHARAN SHUKLA: Madam, as far as this question of overrepresentation in the higher services is concerned, it was not really the question of dispute. The dispute was regarding the subordinate services and the Telengana people. As far as the question of over-representation is concerned I do not have the figures to show whether Telengana had over-representation in the higher services or not.

As far as the seond question of the hon. Member is concerned we have said here and I would like to repeat it again [Shri Vidya Charan Shukla] that there is no question of succumbing to any pressure tactics and we intend to keep Andhra Pradesh united.

SHRI CHITTA BASU: May I know from the hon. Minister whether he is aware that even after the announcement of the steps taken by Government today and in the Lok Sabha earlier the confidence of the people of Telengana has not yet been restored and if so what steps does the Government propose to take to restore the confidence among the people of Telengana?

Secondly, apart from the formation of certain bodies and committees as announced today I want to know whether the Government proposes to create certain agencies on behalf of the Central Government to see that the assurances given for the Telengana people are properly implemented.

Thirdly, may I know whether the Government of India has also considered the question of the resources to be given for the Telengana area for its integrated development in order to remove the backlog and in order to fight the backwardness in that area?

Fourthly, may I know from the hon. Minister what practical steps the Govern ment proposes to take for the creation of a suitable climate for a political solutaion of the problem? In this case why does not the Government consider it desirable to dismiss Mr. Brahmananda Reddy from the Government because the loyalty of the people has already changed? Here I would cite the example of Kerala where the Namboodiripad Government was dismissed on the pretext that the people there had changed their loyalty. Was such a thing taken into consideration in this case and if not is it not double standard?

SHRI VIDYA CHARAN SHUKLA: As far as the confidence of the Telengana people is concerned, I am quite sure that the confidence of the people has been resorted with the announcement of the several measures.

SOME HON. MEMBERS: No, no.

SHRI VIDYA CHARAN SHUKLA: This will be apparent in the course of a few days. I am quite sure that my reading of the situation is quite correc.

AN HON. MEMBER: You are wrong.

SHRI VIDYA CHARAN SHUKLA: The confidence of the Telengana people has been completely resorted after the series of the announcements that have been made in consultation with the Chief Minister of Andhra Pradesh here in Delhi after a long series of talks and I am quite sure that they will go a long way to remove the grievances of the Telengana people.

As far as the question of assurances is concerned, the kind of people who are associated in these committees which have been formed by the central Government and the Andhra Pradesh Government by itself gives an assurance to the people that such people connected with these bodies would see that justice is done and whatever is proper would be done. There is no question of doing anything which will not achieve the objectives which we have in view.

As far as the resources are concerned, it has been mentioned in the main statement that the committee will determine what resources are relatable to the Telengana region and then the utilisation of the resources will be decided upon. As far as the question of political solution is concerned, it depends completely on how well all the political parties behave. It is not a question of dismissing this person or that person. Then again it is at the root of the trouble. If such demands are made, it really causes disturbances there and instead of such demands if constructive suggestions are that will be better and that will enable us to create a proper political climate that the hon. Member has suggested.

SHRIK. CHANDRASEKHARAN: The announcements so far made and the steps up till now taken, I would submit to the hon. Minister, are thoroughly ineffective, because after these announcements have been made the

demand for a separate Statehood has come from the Telengana area. Moreover the tendency appears to be spreading to other areas in Andhra Pradesh. Rayalaseema has asked for practically the same thing. They have made the same demand as Telengana. One of the major remedies suggested by the hon. Home Minister is the investigation of the surplus relatable to the Telengana area. I would put it to the hon. Minister that this approach is thoroughly artificial and absolutely unrealistic. The question is not one of relating the surplus to what has been spent actually there. The fact remains that the Rayalaseema area and the Telengana area are very underdeveloped and the people there are very poverty-stricken. I would like to know from the hon. Home Minister what steps are being taken effectively to see that the underdeveloped and poverty-stricken conditions of Telengana and Rayalaseema are redeemed.

Calling Attention

SHRI VIDYA **CHARAN** SHUKLA: The steps that have been indicated are at present directed towards the region of Telangana. As far as Rayalaseema is concerned, we all know that it is a chronically drought affected area and I am quite sure the Andhra Pradesh Government must have their own plans and their own methods for tackling this problem. At present I have no information about what steps are being taken about Rayalaseema. About the steps that are going to be taken for Telangana, I have already indicated them in the main statement. As far as the question of the demand of a separate State is concerned, we have already made our stand clear that we do not intend to concede that demand.

SHRI PITAMBER DAS: Home Minister has talked about a high power committee to advise the Government on certain matters. arrangement would be meaningless if the advice of that body, rather the acceptance of the advice of that body, is not made mandatory, and the Government retains the power to turn it down. I would like to get the point clarified as to what the Government thinks about it.

SHRI VIDYA CHARAN SHUKLA: If the hon. Member sees the composition of this high power body, he will see that the Chief Minister himself is the Chairman of the Committee. When a Committee chaired by the Chief Minister himself gives advice, it is very unlikely that the advice would be turned down by the Government which is also presided over by the Chief Miniser. Apart from the Chief Minister, it would consist of a Member of the Planning Commission, Ministers of Andhra Pradesh belonging to Telangana and the Chairman of the Regional Committee for Telangana. So, a Committee of this kind should not give rise to any doubts in the mind of the hon. Member that its advice will not be accepted. It looks as if the advice of the Committee would be more or less followed by the Government, because of the composition that we see there. Apart from this it cannot be ensured that whatever advice is given by this Committee would be binding on the Government but from the context of things it looks as if the advice should be scrupulously followed.

THE DEPUTY CHAIRMAN: Now that is over. Papers to be laid on the Table.

Dr. Sen.

(Interruptions)

SHRI A. P. CHATTERJEE: What about us?

THE DEPUTY CHAIRMAN: No. We cannot go on indefinitely.

(Interruptions)

SHRI A. P. CHATTERJEE: On a point of order, I am on a point of order...

THE DEPUTY CHAIRMAN: Please sit down now. I am in the midst of another business.

(Interruptions)——